

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. NO. 360/1998  
in  
O.A. NO. 2542/1996

New Delhi this the 1st March, 1999.

(21)

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN  
HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

Vaidya (Ms.) Lalitesh Kashyap,  
B-147, Swasthya Vihar,  
Delhi-110092.

... Applicant

( None present )

vs.

Dr. S. K. Aggarwal,  
Director General,  
Ministry of Health & Family Welfare,  
Government of India,  
Nirman Bhawan,  
New Delhi.

... Respondent

( By Shri V. S. R. Krishna, Advocate )

O R D E R (ORAL)

Shri Justice K. M. Agarwal :

Shri Krishna states that applicant has been given upgraded scale w.e.f. 5.12.1991 as directed by the Tribunal in O.A. No. 2542/1996 on 4.11.1997, and that compliance report has also been filed. Accordingly, on the basis of the aforesaid statement, we are of the view that this contempt petition has become infructuous. It is accordingly hereby directed to be dropped. Rule nisi shall stand discharged.

2. However, applicant shall be at liberty to file fresh C.P. if he feels that the directions have not been complied with fully.

*For*  
( K. M. Agarwal )  
Chairman

*[Signature]*  
( K. Muthukumar )  
Member (A)

/as/